

X

IT E M NO.1 0 6

COUR T NO.5

S E C T I O N XIIA

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S  
C I V I L A P P E A L N O ( s ) . 3 5 2 2 O F 2 0 0 1

T R A N S M I S S I O N C O R P N . O F A . P . L T D . & O R S .

Appellant (s)

V E R S U S

L . A . V . R A M A N A R A O & A N R .

Respondent(s)

(With office report )

Date: 3 0 / 1 0 / 2 0 0 7 This Appeal was called on for hearing today.

C O R A M :

H O N ' B L E M R . J U S T I C E H . K . S E M A

H O N ' B L E M R . J U S T I C E L O K E S H W A R S I N G H P A N T A

For Appellant(s)

Mr. G. Umopathy, Adv.

Mr. A. Leo G. Rozario, Adv.

Mr. Rakes h K. Shar m a, Adv. (NP)

For Respondent(s)

M/s. P S N & Co., Adv.

UPON hearing counsel the Court made the following  
O R D E R

It is stated that the arguing counsel has met with an accident  
and is hospitalised.

As prayed for, list it after four weeks.

( Ravi P. Verma )  
Court Master

( Anand Singh )  
Court Master